

CENTRAL ADMINISTRATIVE TRIBUNAL, ERNAKULAM BENCH

O.A.No.535/95

Tuesday, this the 6th day of August, 1996.

CORAM:

HON'BLE MR JUSTICE CHETTUR SANKARAN NAIR, VICE CHAIRMAN
HON'BLE MR PV VENKATAKRISHNAN, ADMINISTRATIVE MEMBER

V Omanakuttan Pillai,
Lal Bhavan,
Njarakkal, Perinadu.P.O.
Kollam District.

- Applicant

By Advocate Mr Thomaskutty.M.A. for Mrs.K Radhamani Amma

vs

1. Branch Post Master,
Astamudy, Kollam District.
2. Sub Divisional Inspector of Post Offices,
Quilon North Sub Division,
Kollam.
3. Union of India
represented by its Secretary,
Ministry of Communications,
New Delhi. - Respondents

By Advocate Mr MHJ David J, Additional Central Government
Standing Counsel

The application having been heard on 6.8.96 the Tribunal
on the same day delivered the following:

O R D E R

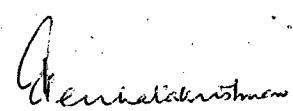
CHETTUR SANKARAN NAIR(J), VICE CHAIRMAN

Applicant who is an Extra Departmental Mail Carrier,
apprehends that his services may be terminated to accommodate
another provisional hand. Such a course of action cannot be
resorted to, in the light of the decision of the Supreme Court in
State of Haryana & Ors Vs. Piara Singh [AIR 1992 SC 2130].

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2. Standing Counsel appearing for respondents assures that such an illegal course will not be adopted. We record the submission and direct respondents to continue applicant in service till a regular selection is made.
3. With this direction, we dispose of the application. Parties will suffer their costs.

Dated the 6th August, 1996



PV VENKATAKRISHNAN
ADMINISTRATIVE MEMBER



CHETTUR SANKARAN NAIR(J)
VICE CHAIRMAN

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